#### In the Central Administrative Tribunal Principal Bench: New Delhi



1. OA No.1405/89

Date of decision:24.02.1993.

Shri K. Parameswaran Nair & Others

...Petitioners

Versus

Union of India through the Regional Provident Fund Commissioner, Kerala & Another

... Respondents

2. OA No.1408/89

Shri Joseph Verghese

...Petitioner

Versus

Union of India & Another

... Respondents

OA No.1595/87

Shri H.C. Bajaj

... Petitioner

Versus

Union of India & Another

...Respondents

4. OA No.1596/87

Smt. Usha Monga

... Petitioner

Versus

Union of India & Another

... Respondents

5. OA No.1599/88

Shri R.K. Thapar & Others

... Petitioners

Versus

Union of India & Another

... Respondents

6. T.A. No.43/87 (C.W.2172/85)

Shri Ashok Mehta & Others

... Petitioners

Versus

Union of India & Another

... Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioners

None

For the respondents

Shri H.R. Gupta, Counsel

(in OA No.1599/88)

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# Judgement(Oral) (Hon'ble Mr. Justice V.S. Malimath, Chairman)

In the light of the opinion rendered by the Full Bench in its judgement dated 5.2.1993 in these cases all these Original Applications are allowed and the following directions are issued:-

- The seniority list of Upper Division Clerks of the Delhi Region and the Kerala Region as on 31.12.1984 shall be recast, following the principles laid down by the Full Bench.
- A provisional seniority list shall first be prepared within a period of three months from the date of receipt of the judgement and circulated to all persons likely to be affected by the same, inviting objections giving them reasonable period of not less than one month for that purpose.
  - iii) After considering the objections received to the provisional seniority list contemplated by the aforesaid directions a final seniority list as on 31.12.1984 of the Upper Division Clerks of the Delhi Region and the Kerala Region shall be prepared and published with utmost expedition.
  - iv) In the light of the final seniority list prepared following the aforesaid directions review of promotion shall be undertaken with utmost expedition.

Consequential monetary benefits flowing from the review of promotion shall be restricted to the period from the date of pronouncement of the opinion of the Full Bench on 5.2.1993, having regard to the fact that there uncertainity in regard to the correct principles to be followed in the matter reparation of seniority list. No costs.

and 2 Let a copy of this order be placed in all the case files listed together.

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Principal Bench, passy Denni

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(V.S. Malimath)

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### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

NO.T-43/87 (C.W.P. 2172/85) DATE OF DECISION: 18.4.1991.

SHRI ASHOK MEHTA & ORS.

**APPLICANTS VERSUS** 

REGIONAL PROVIDENT FUND COMMISSION & ANR.

RESPONDENTS

OA NO. 1595/87 SHRI H.C. BAJAJ

APPLICANT

**VERSUS** 

REGIONAL PROVIDENT FUND COMMISSIONER. DELHI

RESPONDENT

OA NO. 1596/87 SMT. USHA MONGA

APPLICANT

REGIONAL PROVIDENT FUND

VERSUS

COMMISSIONER, DELHI

RESPONDENTS

OA No. 1405/89

SHRI K. PARAMESWARANA

APPLICANT

AND 9 OTHERS

VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER, KERALA

RESPONDENT

0A-1408/89

JOSEPH VERGHESE

APPLICANT VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER & ORS. RESPONDENT

OA-1599/88

SHRI R.K. THAPAR & ORS.

APPLICANTS

VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER

#### CORAM:

HON BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

Mrs. Shymala Pappu, Sr. Counsel, Sh. Ajay Aggarwal, Sh. R.L. Sethi, Ms. Lily Thomas,

Shri C.S. Panda, counsel

FOR THE RESPONDENTS

FOR THE APPLICANTS

: Sh. Ravinder Bhatt, Sh. S.P. Mago,

counsel.

(Judgement of the Bench delivered by Hon'ble Mr. I.K. Rasgotra, Member (A))

OA Nos. T-43/87 (CWP-2172/85), 1595/87, 1596/87, 1405/89 and 1408/89 filed by Shri Ashok Mehta and 17 others. Shri H.C. Bajaj, Smt. Usha Monga. Shri K. Parameswaran Nair & 9 others and Shri Joseph Verghese respectively raise identical issues of law and fact.

T-43/87 (CWP-2172/85) has been received on transfer under Section 29 of the Administrative Tribunals Act, 1985 from Delhi High Court while the other three applications are filed under Section 19 of the Administrative Tribunals Act, 1985. All the applicants working as Upper Division Clerks (UDCs) in the office of Regional Commissioner of Provident Fund (RCPF) were promoted on the basis of seniority and were assigned inter se seniority with those who were promoted on passing the prescribed qualifying examination on the basis of quota rota principle. The said seniority list was circulated on 31.5.1985. recruitment to the post of UDC is regulated by the Employees Provident Fund (Staff and Conditions of Service) Regulations, 1962. The grievance of the applicants is that they have been assigned seniority below the UDCs who have been promoted on the basis of departmental examination in the seniority list circulated on 31.5.1985 following the rota quota principle of seniority although they have put in much longer length of service than the examinee promo-By way of relief they have prayed that the tees. seniority list issued on 31.5.1985 (1985 seniority list) be quashed, as has been done in the case of Mohinder Kumar & Ors. V. Regional Provident Fund Commissioner & Anr. in T-556/86 decided by the Chandigarh Bench of the Tribunal vide their judgement dated 23.1.1987. They further justify the claim for quashing the 1985 seniority list as the SLP (C) 7752/87 filed by the respondents in the Hon'ble Supreme Court, challenging the said judgement of the Chandigarh Bench has been dismissed on 11.8.1987 passing the following order:-

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leave petition. One ground in support of this Petition was that there is contrary decision by one of the Benches of the Administrative Tribunal. That difficulty will not continue by refusing to grant leave. We are of the view that the appropriate rule for determining the seniority of the officers is the total length of service in the promotional posts which would depend upon the actual date when they were promoted."

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- OA -1599/88 has been filed by Shri R.K. Thapar and 12 others who had been promoted as UDCs in the examination quota after they had been declared successful in the said examination. the applicants herein are challenging the office orders Nos. 43/1988 and 100/1988 circulated vide No.Adm.6(44)/84/Vol.III/264 18.4.1988 and No. Adm.6(44)/Vol.III/1826 dated 22.6.1988, promoting the promotee UDCs e.g. Mrs. Usha Monga, Shri H.C. Bajaj to the grade of Head Clerk on the basis of the seniority list prepared by the respondents in accordance with the principle of length of service and circulated vide Adm. 6(21) dated 18.4.1988 which was subsequently withdrawn vide circular No. 6(21) part-II dated 27.6.1988 (part-i office order No. 107/88). The applicants herein contendthat since the seniority list of April, 1988 has been withdrawn, the promotions of UDCs as Head Clerks made on the basis of April, 1988 seniority list are not longer valid, and should therefore be declared illegal and violative of Articles 14 and 16 of the Constitution of India. They further submit that the only seniority list which holds the field is that of 31.5.1985 and, therefore, the promotion to the next higher grade should be on that basis alone.
- 3. The four OAs briefly described in paragraph-I and the last OA referred to in paragraph 2 above raise rival claims of seniority. For the purpose of adjudication, however, the issues of law raised in first set of four OAs and fifth OA are identical, we, therefore, propose to deal with these issues through this common judgement.
- 4. The learned counsel for the applicants in TA-43/87, OA-1595/87, OA-1596/87 and OA-1405/89 placing their reliance on the decision of the Hon'ble Supreme Court dated 11.8.1987 in the case of Mohinder Kumar (supra) pleaded that the seniority of the applicants should be fixed on the basis of the principle of length of service and not on the basis of rota quota principle. It was further submitted that identical issues came up for consideration before the Hyderabad Bench of the Tribunal in OA-490/86 which was disposed of by the Bench on 13th October, 1987 following the decision of the Chandigarh bench in Mohinder kumar (supra) case, as upheld by the Hon'ble Supreme Court in SLP(C) No.7752/87

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dated 11.8.1987. The learned counsel further drew cur attention to the order of the Principal bench dated 19.11.1987 in OA-1595/87 H.C. Bajaj & Ors. (supra), directing the respondents to make:

"appointments in accordance with directions issued on 13.10.1987 by the Hyderabad Bench of the Tribunal in OA-490/87 - Badapati Tulsidas & Ors. v. the Central Provident Fund Commissioner & Another."

The Tribunal further ordered that any promotion so made will be subject to the result of this application. The learned counsel also referred us to the Full Bench judgement of the Tribunal dated 7.8.1989 in the case of R.D. Gupta & Ors. v. UOI & Ors. in OA-1147/88 wherein the Full Bench had held that the observation made by the Supreme Court in its order dated 11.8.1987 while dismissing the SLP in Mohinder Kumar (supra) case was a binding precedent within the meaning of Article 141 of the Constitution. The operative part of the Full Bench judgement reads:

"(i) the observation made by the Supreme Court in its order dated 11.8.1987 while dismissing the Speical Leave Petition filed by the respondents against the Judgment of the Chandigarh Bench of the Tribunal in Mohinder Kumar's case constitutes a binding precedent in the instant case. (ii) The observation made by the Supreme Court in its order. dated 11.8.1987 while dismissing the Special Leave Petition in Mohinder Kumar's case, cannot be construed as referring to any general rule or principle of seniority de hors the rules or as laying down any such rule or principle. import and meaning is that inter se seniority of the promotees in the cadre of UDCs is to

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determined on the basis of their total length of service which will be reckoned from the actual date of their promotion in accordance with the relevant recruitment rules. Ιf an employee has been promoted after the D.P.C. has found him fit for promotion, that period will also count, even if his promotion may be termed as adhoc, or temporary, or officiating. For determining the actual date of promotion, the period during which the employee had been promoted on an ad hoc basis by way of stop-gap arrangment on an ad hoc basis by way of stop gap arrangement de hors the recruitment rules, will, have to be ignored.

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(iii) The decision of the Hyderabad Bench of the Tribunal dated 13.10.1987, in the case of Badapati Tulsidas to the extent that if relied upon and followed the decision in Mohinder Kumar's case, and the observation of the Supreme Court in its order dated 11.8.1987 was right but the reference to and reliance upon the decision of the Supreme Court in A.N. Pathak's case by the Tribunal was not correct as, in our opinion, the principle for determining inter se seniority, between direct recruits and promotees which was in issoc in A.N. Pathak's case, cannot be applied to determining the inter se seniority of two categories of promotees which was in issoc before them, as it is before the Full Bench."

5. It will be apparent that the foundation of the case of the applicants rests on the decision of the

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Chandigarh Bench of the Tribunal in the case of Mohinder Kumar & Ors. (supra), as upheld by the order of the Hon'ble Supreme Court dated 11.8.1987 and the decision of the Full Bench of the Tribunal in R.D. Gupta & Ors. (supra) case. It is, therefore, necessary to examine the judgement of the Chandigarh Bench of the Tribunal. The Chandigarh Bench observed:

"3. The applicants joined service in the office of the Regional Provident Fund Commissioner, Chandigarh as Lower Division Clerks in 1973. They were promoted as Upper Division clerks (ad hoc) on 6.4.1976, 3.6.1976, 9.9.1976, respectively. They were made regular Upper Division Clerks on 11.5.1978. Respondents Nos.2 to 49 were promoted to the post of Upper Division Clerks during 1979 and 1980 on the basis of a Competitive Examination held by the department under the Regulations The seniority lists of Upper Division Clerks circulated by the Regional provident Fund Commissioner, Chandigarh under Annexure P-4 and P-5 have been prepared on the assumption that the applicants are promotees and Respondents Nos. 2 to 49 are direct recruits, thus allotting 50 percent quota to promotees and 50 per cent to direct recruits.

In the Recruitment Rules for the posts question appearing in the Third Schedule Employees Provident Fund (Staff and Conditions Service) Regulations, 1962, the following has been "1. The qualifications prescribed for the stipulated: posts in the Organisation shall be as laid down in the appendix Schedule. (The prescribed qualifications

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will not, however, apply when members of the Staff employed in the Organisation are promoted to higher posts in the Organisation provided that persons promoted on the basis of seniority or on the basis of merit should have put in at least three years' service in the post from which promotion is made."

Appointments to the following posts shall be made
by promotion to the extent indicated in respect of each
category of posts on the recommendation of the
Departmental Promotion Committee:

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Quota to be Next lower grade from reserved which promotion is to for depart be made.

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8. Upper Division Clerks(Regional Office).

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Promotion of Lower Division Clerks including Stenotypists, Telephone or Telex Operators in Regional Office on a regional basis on the basis of seniority subject to the rejection of the unfit.

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Promotion of Lower division Clerks including Stenotypist, Telephone or Telex Operators in the Regional Office on the result of a Competitive Examination restricted to existing Lower Division Clerks including Stenotypists, Telephone or Telex Operators of the Region".

The learned Counsel for the applicants stated that it is obvious from the above provisions of the Third Schedule to the Regulations that 100 per cent posts of Upper Division Clerks in the Department are to be filled by way of promotions; 50 per cent are to be filled on the basis of seniority subject to the rejection of the unfit and the remaining 50 per cent also by way of promotion of Lower Division Clerks and also Stenotypists, Telephone or Telex Operators) on the result of a Competitive Examination restricted to the existing Lower Staff in the Department There is element of direct recruitment involved in filling the posts of Upper Division clerks. The applicants were promoted to the posts of Upper Division Clerks regular basis in 1978 on the basis of their seniority. Respondents Nos. 2 to 49 were promoted to the posts of Upper Division Clerks during 1979 and 1980 on the basis of Competitive Examination held by the Department under the provisions of items 8 of the Third Schedule to the Recruitment Rules, referred to above.

Respondents No.1 has fixed the seniority of the applicants vis-a-vis Respondents Nos. 3 to 49 on the basis of para 7 of the Notification dated 1.11.1962 giving the general principles for determining seniority as persons employed in the Department vide Annexure P/2. The relevant paragraph Nos. 6 and 7 of this Notification read as follows:-

#### "6. Promotees:

i) The relative seniority of persons promoted to various grades shall be determined in the order of

their selection for such promotion; provided that where person promoted initially on a temporary basis are confirmed subsequently in an order different from the order of merit indicated at the time of their promotion, seniority shall follow the order of confirmation and not the original order of merit;

than one grade, the eligible persons shall be arranged in separate lists in the order of their relative seniority in their respective grades. Thereafter, the Departmental Promotion Committee shall select persons for promotion from each list up to the prescribed quota and arrange all the candidates selected from different lists in a consolidated order of merit which will determine the seniority of the persons on promotion to the higher grade."

## 7. Relative seniority of direct recruits and promotees

The relative seniority of direct recruits and of promotees shall be determined according to the rotation of Mandamus directing the respondent No.1 to declare the applicants senior to Respondent Nos. 2 to 49 and to reframe the seniority list showing the applicants senior be issued. It was still further prayed that the promotions/confirmations of Respondents No.2 and 49 made during the pendency of the Writ Petition on the basis of illegal seniority lists be declared a nullity and Respondent No.1 be directed to reconsider the cases of promotions/confirmations on the basis of fresh seniority list to be prepared."

9. The learned Counsel for Respondent No.1 stated that the applicants were appointed as Upper Division Clerks under Notification shown at Annexures R/1 to R/5.



The specific conditions applicable to their appointment as ad hoc Upper Division Clerks were as follows:-

#### "AD HOC APPOINTMENTS:

- temporary and ad hoc basis will not confer any right on them to claim seniority for promotion to the post of Upper Division Clerk on a long term (regular) basis in future and will not prejudice the claim for promotion of other eligible persons, if any.
- iv) That in the event of their regularisation in the seniority quota at any time, they would be placed on probation inaccordance with the provisions of the Staff Regulations and their seniority vis-a-vis those promoted against Merit-quota would be regulated in accordance with the rotation of vacancies between the two categories.

#### UPON REGULARISATION.

- 4. the seniority of the above officials in the post of Upper Division Clerk will be determined in accordance with the Seniority Rules and the priority of their places in the Recruitment Roster."
- 10. The learned counsel for the Respondents states that in view of the above conditions of their appointment as Upper Division Clerks, the applicants are estopped from claiming seniority over Respondents—Nos. 2 to 49. It was also stated that those appointed to the posts of Upper Division Clerks as a result

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of the Competetitve Examination are categorised as direct recruits by the Central Provident Fund Commissioner as communicated in his communication to the Regional Provident Fund Commissioner. It is, therefore, denied that there is no element of direct recruitment involved in filling the posts of Upper division Clerks. was added that the inter-se seniority of the applicants and Respondent Nos. 2 to 49 has been fixed strictly in accordance with the rotational principles down in para 7 of the general principles governing the seniority (vide Annexure P/2). Thus the allegations that the applicant are senior to Respondent No.2 to 49 are baseless. Respondents 2 to 49 categorised as direct recruits for the purpose of determining ennishe about all medificial day. 5-12-19 seniority vis-a-vis those who are promoted on the basis of seniority such as the petitioners. quently, none of the seniority lists is liable to D3 (38) 1.1.5 be quashed. Further, Lower Division Clerks appointed as Upper Division Clerks as a result of the depart-mental examination are far more meritted than those appointed as such on the basis of seniority alone. Thus, the relative seniority of the petitioners and Respondents is to be fixed under para 7) and not para 6) of the General Principles for determining seniority. It was stated that for administrative reasons, the departmental examinations were not regularly held annually for some time but these were held in April, 1979 and in June, 1980. The seniority the candidates who passed the examination was governed the principlé of rotational basis referred to in para 7 of the General principles for governing the seniority quoted above.

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learned Counsel for private Respondents The No.2 to 49 stated that the applicants are estopped challenge the fixation of seniority in view of clear stipulation in their promotion order the effect "that in the event of their regularisation in the seniority quota at any time, they would be placed on probation in accordance with the provisions their seniority the Staff Regularisations and merit quota would vis-a-vis those promoted against be regulated in accordance with the rotation of vacancies between the two categories."

Provident further stated that Central the It was Fund commissioner, new Delhi, letter dated 3rd July, (page 95 of the paper-book) addressed to the Regional Provident Fund Commissioner, Punjab explains background of the Staff Regulations from 1962 onwards. When the Staff Regulations were framed in 1962 they for two channels of appointment to post provided in all the cadre upto Assistant Provident Fund Commissioner (Grade-II) except in the cadre of UDCs, namely direct recruitment and departmental promotion the the basis of seniority subject to rejection of Direct recruitment was provided in the cadre of UDC by amending regulation by Central Board of approval of Central Government the Trustees with and was notified on 30th September, 1967. The same' continued till 1966 in the cadre of Head Clerk and P.F.1 (Grade III) and in the UDC cadre iii) 1971 when direct recruitment in certain intermediary cadres Head Clerk and P.F.I (Grade II) were like U.D.C., substituted by the departmental examination by the Central Board of Trustess with the approval of Central

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Government published in the Gazette under G.S.R.

No.1528 dated 30.9.1967 and G.S.R. No. 38 dated 28.12.71

As a result of this substitution, the position in relation to seniority i.e. attributable to a direct recruit is being assigned to the examination qualified promotees for having stepped in that place. It was further argued that a bare reading of the regulation clearly shows that when the appointment/promotion to a particular post is to be made from two different ways than the principal envisaged under Regulation 7 is to be followed and not Regulation 6. Once the above mode of seniority has been accepted by applicants, they cannot challenge the same now.

12. We have heard the learned Counsel for both the parties and examined in great detail the papers of the case. It is seen that the Recruitment Rules of the Organisation, which deal with a number posts (from head Clerk to Peons/Jamadars etc.) clearly stipulate the source of recruitment for each post i.e. by direct recruitment or by promotion from lower level; Under Serial No.8 of the Recruitment Rules (Third Schedule), for the Upper Division Clerks, 100 per cent is shown by promotion; 50 per cent by promotion of Lower Division Clerks including Stenotypists, Telephone Operators or Telex Operators on the basis of seniority subject to the rejection of the unfit and 50 per cent by promotion of L.D.Cs including Steno-typists, Telephone or Telex Operators on the basis of a competitive examination. there is no mention of any direct recruitment for the posts of Upper Division Clerks. Incidentally, it will not be out of place to refer to the amendment to the Recruitment Rules made in November, 1984 so far as the posts of Upper Division Clerks are concerned.

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Under this amendment, there will be three sources of recruitment for the post of Upper Division Clerk as follows:-

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"(i) 50 per cent by promotion of L.D.Cs including Telephone or Telex Operators based on seniority subject to the rejection of the unfit;

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(ii) 25 per cent by promotion of L.D.Cs, including Telephone or Telex Operators on the result of a departmental qualifying examination restricted to the existing L.D.Cs who possess the educational qualifications prescribed, namely Matriculation or equivalent and have completed one year of service in the Cadre of L.D.Cs.

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(iii) 25 per cent by direct recruitment; Provided L.D.Cs that serving including Telephone or Telex Operators shall entitled to also be recruitment if they possess the educadirect tional qualification prescribed for recruitment (namely Bachelor's Degree of a recognised University)"

of U.D.Cs. in the Organisation, the principle of direct recruitment as such was introduced only after the amendment in November, 1984, who would be educationally better qualified than the promotees, and the principle of rotational seniority under para 7 of the General Principles of seniority can be considered to be applicable in their case.

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14. During the discussions on the case, the learned Counsel for the Respondents agreed, that the 50 per cent posts filled by promotion through departmental examination cannot really be categorised as "direct recruits." He, however, considered the problem as too intricate to be solved by just changing the classi-

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fication at this stage, particularly since the practice of classifying these promotees as direct recruits has been in existence for a long time. He felt that is really necessary that the Department should make appropriate Rules to meet the situation and regulate the seniority of the employees.

We also examined the question in the context of the length of service, educational qualifications etc. of two groups of U.D.Cs. cadre envisaged in POST PSEEDS J the Recruitment Rules. It is seen that prior to The wall needs to see the amendment of the Recruitment Rules in November, there was absolutely no difference in their 1984, educational qualifications nor was any minimum length يناب بهرك والمسارات of service prescribed for appearing in the competitive examination which was to the serving L.D.Cs. open រំ នេះជាមិទ្ធិស្ថ The syllabus of the departmental examination also perused and it was seen that out of the three subjects carrying 100 marks each, two subjects had nothing to do with the knowledge of the Departmental Rules and Regulations namely, General English Essay and General Knowledge/Elementary Book keeping

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e legua esc and Arithmetic. Only one subject carrying 100 marks related to Fundamental and Supplementary Rules, Employees Provident Fund Act, etc. whereunder it was stipulated that the "questions of elementary nature" would It is also seen that no record of service be asked. of the persons was gone through to determine merit before allowing the candidates to appear in the deaprtmental exaination. Thus granting seniority on the basis of rotational principles to promotees through the above departmental examination would give them undue advantage over promotees under the first category who would be far senior to them in the L.D.C.s Cadre

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It was enough that L.D.Cs. passing the Departmental Examination would get earlier promotion than U.D.Cs. cadre but given them seniority over the seniormost in the Cadre by applying the principle 7 of the General Principles of seniority would be granting them undue benefit to them which is not envisaged in the rules. Incidentally, in some departments of the Central Government, like the Audit and Accounts Department, candidates who pass the departmental competitive examination are granted promotion the Section Officer's Grade, which is a supervisory grade but the examination is of a really high standard and is not comparable with what is prescribed the Provident Fund Commissioner's Organisation."

-images for Thus in the present case promotees on the basis of departmental examination who belong to LDCs cadre cannot be termed as direct recruits they belong essentially to the same category as promotee from the L.D.C.s cadre, who were promoted to the U.D.C's cadre on the basis of seniority-cum-fitness.

As a matter of fact the promoted U.D.Cs. whether on the basis of examination or on the basis of seniority cannot be classified as direct recruits since of them are promotees from the L.D.Cs cadre. The mo and any promotee U.D.Cs who have got promotion by qualifying Terms 1140 Adepartmental examination do not become 'direct recruits' just because the Central Provident Fund Commissioner has chosen to call them as such in his letter addressed sines to the Regional Provident Fund Commissioner. fact the phrase 'direct recruit' is well understood in service law and it is difficult to agree that

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an administrative authority can categorise "promotees" as "direct entrants" just to suit administrative convenience. The argument regarding estoppel does not appear to be valid since the conditions as regard seniority incorporation in the promotion orders of the applicants were not statutory conditions."

6. It will be observed from the above that the Chandigarh Bench did not accept the argument that the direct recruitment in the intermediary cadre like UDC was substituted by the Central Board of Trustees with the approval of the Central Government published in the Gazette under G.S.R. No.1528 dated 30.9.1967 and G.S.R. No.38 dated 28.12.1971. This view was further sought to be fortified by relying on the amendment to the Recruitment Rules notified in November, 1984 regulating recruitment to the post of UDC viz. 50% by promotion of LDCs; 25% by promotion of LDCs declared successful in the departmental qualifying examination and 25% by direct recruitment. The Bench appears to have come to the inference that the element of direct recruitment was introduced only in the amended Recruitment Rules in 1984 and that the rotational principle of seniority/only when the element of direct recruitment was introduced and that the examination promotees cannot be deemed to be direct recruits. In that view of the matter the Chandigarh Bench considered that LDCs who were promoted on the basis of the seniority subject to the rejection of the unfit and LDCs promoted on the basis of their being successful in the departmental qualifying examination as belonging to the same gene. promotions on the basis of seniority subject to rejection of unfit and on the basis of departmental examination thus came to be equated and consequently,

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rota-quota rule of seniority was held to be applicable. The Bench was of the view that rota-quota principle can be applied only where there is an element of direct recruitment. It cannot be given effect to where The Sugar was both the sources of recruitment in the category of UDC emanate from the existing LDCs irrespective of the fact that first source of promotion is by promotion subject to the rejection of unfit and the second by examination. We errator of a days and see the also observe that the examination is open to all the LDCs. Only best among the LDCs take the examination with a view to move over to the fast track to seek accelarated nadföne al editenge gadyn i oplyggbuvyer it ondin promotion.

The Chandigarh Bench further observed that et eg sodo (poques lastrica illita departmental examination comprised the following:-

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- to the grand of the course on a control whether General Knolwledge/Elementary Book Keeping and ii. Juliante Provention State rai i skližaom ad li Arithmatices;
  - iii. Fundamental and Supplementary Rules;
- the differences see Te dille back's Employees Provident Fund Act, etc. iv.

ននិកស្នាល់ មាន ក្រសួង បានស្ថិត និងស្រាស់ ក្រសួងទំនឹង The above syllabus was considered in the pers-Addressed of the definition of the continuent of the confidence of the pective of the departmental examination conducted by the Audit and Accounts Department for promotion to the level of Section Officer which is a supervisory grade. Bench considered that Audit and Accounts "examination is of a really high standard and is not comparable with what tandital law authorized to the listional is prescribed in the Provident Fund Commissioner esserved and over 1500 mes williams were us greater

Trust on flying even and best Admittedly, two examination are not comparable as the former is meant to test the skill and mental equipment of the LDCs while the latter is meant for testing the Erson allegations and content knowledge and skill gained by virtue of service rendered

over a longer period of time in the office rules and regulations etc. for the post of a Senior Supervisor. There has to be a substantial qualitative difference between the two sets of examination.

We may perhaps gainfully look into the genesis of the scheme of departmental examination. The scheme of Limited Departmental Competitive Examination was initially mooted by the First Central Pay Commission and was later came to be articulated by the Second Pay Commission vide paragraph 19 Chapter XLV of the Report as under:-

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"Moreover there is at present hardly any scope of TOLY BINGER GOVERNE -845 MP. 12-14-01-01-00 promotion from a lower service in one functional 3.43 10 M group of services to a higher service in another y liftsylffice's group. For instance, an officer in Class II of the Income Tax or Audit Service, cannot, once he is enter the 24 years, age of STATEM Administrative Service. We made enquiries whether promotion by this kind of special competitive isang karang examinations was in vogue in any country, and we APPROVIDE STATES are informed that one-fifth of the vacancies in the Administrative Class in the United Kingdom is The second second reserved for recruitment through a limited competition examination is not of the academic type; it is the same as for Method II recruitment to the Administrative Class from young graduates. 145 . j. j. j. j. j. France also, half the admissions to the National

School of Administration are reserved for persons

arleady in the public service, who are between the

ages of 24-30 and have put in at least 4 years'

service. The admissions are made on the result of \$P\$ 中国的第三世纪 (1984年) 高值

a competitive examination similar to, but not identical with, the competitive examination for

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university graduates. There are elements in both systems which French and British combination be suitable in Indian conditions.

The Union Public Service Commission holds a 11.50 combined competitive examination every year for recruitment to the all-India and Class I, and also some Class II, Central Services. A proportion of the vacancies-perhaps about 10 per cent. -- in these services may be set apart to be filled by another 4.7 ระบาเว็บสานเ examination to be conducted by the Commission for 18 9 8 8 18 18 CB The age-limits may be gan backs were well with with a servents. between 24-30, and the qualifying service may be 5 Employed and the transfered It should be an essential part of the years.
Sayyaa ada si beatleana scheme that only those who are nominated by their Departments should be permitted defidence of accompany of the factor of to the examination; and the criteria for departmental ent ci seekoloom taligi nominations should be not only good work and good on the CD Aleith and It was . conduct, but also exceptional promise."

intent of introducing such a scheme The therefore, to provide an opportunity to the brighter youngmen who might have missed the bus and who had the mental calibre and personal qualities for rendering service at the higher levels not only to achieve their ambition but to be of greater use to the nation. The Pay Commission observed that the criterion for departmental nominations for the limited competitive examination should TO BE TO THE TO THE + 13 - 10 not only be good work and good conduct but also exceptional promise. องคาอสอง วิธิบาล เลียง ាង សង្គ្រាស់ ក្នុង១៣ 🕮 -

More or less similar suggestion was later made by the Administrative Reforms Commission in its report on Dog Bridge Personal Administration vide paragraph 18 of Chapter-V. The Administrative Reforms Commission further recommended

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"18. Further, to provide opportunities for exceptionally talented persons to quickly move into higher levels, we suggest that officers who are less than, say, 35 years of age and who have put in a minimum number of six years of service in any capacity should be allowed to have one, and only one, chance at the open competitive examination irrespective of the number of chances they might have taken earlier. Such persons should, of course, fulfil the conditions relating to educational qualifications."

The seedling planted by the First and Second Pay Commissions and nurtured by the Administrative Reforms Commission was eloquently articulated in the report of the Third Pay Commission when they stated:-

"We feel that it would be advantageous to establish a system for enabling the brighter employees in the Class II and Class III to get into the next higher Jan Brand Art St. than the normal processes class quicker promotion would permit. Such a system would entail Bridge Bridge introducing a larger number of limited competitive examinations for promotion from Class III to Class II and from Class II to Class I. To accommodate the system of accelerated promotions, it might in certain cases be necessary to increase the existing These matters were considered in promotion quota. some detail by the Second Pay Commission,\* and more by the Adminstrative Commission.\*\* Both of them suggested concrete measures and we do not wish to go over the same ground again...." "It is not also our intention

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that standards of recruitment should be diluted merely to open up promotion avenues. In our view, no impairment in the efficiency of the public services should be countenanced. Persons from the lower levels should be promoted only if they are found fit for discharging the duties of the higher posts efficiently. While we would readily agree to relaxation in age for serving employees to compete with outsiders in open recruitment, we would not favour relaxations either in educational or technical qualifications, or, in the standards of the trade tests. In advocating the system of limited competitive examinations we have in mind the need to improve the promotion prospects relatively younger sections of the employees, as we feel that they would be more adaptable to the needs of the higher posts, and would have greater potential for self-improvement than their older colleagues."

8. It was in pursuance of these suggestions/recommendations that the concept of Limited Departmental Competitive Examination came to be established and found its way in the recruitment rules of the various departments for a large number of intermediary posts in the Central Government. The object of the scheme of limited departmental competitive examination without any ambiguity is to provide fast track promotional avenue to relatively younger employees who had earlier missed the bus for a variety of reasons to enable them to of greater service to the nation. It would be a negation of the intent of the scheme of providing accelerated promotion to the deserving

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employees who have worked hard and passed the departmental qualifying examination, if they have to await for their promotion in the order of seniority based on the date of joining or the rank obtained in the initial recruitment examination. The negation of the intent of the limited departmental examination would thus not only lead to get end to aggreater frustration but would also perhaps place premium on inefficiency. There is no doubt that the departmental examinees are not direct recruits. Nor in and billow we fact the Recruitment Rules privide for direct recruitment. The recruitment rules provide for recruitment to the post of UDC 50 per cent by promotion subject to the rejection that to rever of unfit and 50 per cent from among those who qualify in need and recommental examination. There is no element of direct recruitment in the statutory rules. But this does эж са , 29670 (3.4 not mean that the LDCs who qualify in the departmental abset out of examination cannot be given the benefit due to them in THE TENTS OF the recruitment rules, as is given to the direct Their qualifying in the examination proves that they are men of greater promise, greater ability and higher potential. They are better equipped to shoulder higher responsibilities leading to the improvement in the efficiency of administration.

The argument seems to be that for rota quota rule of seniority, it is necessary to have an element of direct recruitment. To our mind the question is not whether there should be an element of direct recruit for rotation of vacancies but whether the rotation of vacancies should depend on the mode and of recruitment to the grade.

9. In this context it is of interest to consider the provisions of recruitment to the Lower Division Grade in terms of the Central Secretariat Clerical Service Rules,

Recruitment to the Lower Division Grade of the Service. -- (1) Vacancies in the Lower Division Grade shall be filled in the following manner, namely:-

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"(a) Ten per cent of the vacancies in each cadre may be filled by appointment, by promotion, of 1. 7 3 1 20 10 Group D employees (borne on regular establishments) working in the Ministries, and Offices participating in the Central Secretariat Clerical Service,
in the following manner, namely:--

(i) Five percent of the vacancies may be filled on the basis of qualifying examinations held for this purpose by the Staff Selection Commission; and

(ii) Five percent of the vacancies may be filled on
the basis of seniority, subject to the rejection of the unfit, from amongst those Group 'D' employees who are within the range of seniority prescribed by THE STATE OF THE STATE OF THE STATE OF Department of Personnel and Administrative 高级的。是社会的任务的代表的代表的 Reforms and are educationally qualified appointment as Lower Division Clerk i.e. who have assed the Matriculation or an equivalent passed examination of a recognised Board or University;

Provided that if sufficient number of persons not become available, the vacancies shall be U. T. TERRETT MIN filled in the manner prescribed in clause (b).

Provided further that if more of such employees than the number of vacancies available under this clause qualify at the said examination, such excess employees shall be considered for filling the vacancies arising in the subsequent years so that the employees qualifying at an earlier examination are considered before those who qualify at a later examination."

(b) Ninety per cent of the vacancies or such **基本,就是一个在我就是这些一种的** higher percentage as may be determined by the Central Government in the Department of Personnel "福建"的基本的 一家的 计自己设备 and Administrative Reforms in the Ministry of Home

Affairs in accordance with the proviso to clause (a) shall be filled by direct recruitment on the of competitive examination held for basis the property of the second 全型 19 14年 中部中部第一次加州的 purpose by the Staff Selection Commission..."

The inter se seniority of the persons recruited through the above modes is regulated as under:-

"(i) Those appointed under clause (a) (i) of sub-rule (1) of rule 12 shall rank inter se in the order in which their names are arranged in a single list by the Staff Selection Commission on the basis content of the training error of their seniority in the parent Group D post, the employees holding posts in a higher grade to rank senior to those in the lower grade. and modifical state distributions and and state distribution and

(ii) Those appointed under clause (a) sub-rule (1) of rule 12 shall rank inter se in the order of their seniority in the lower grade.

(iii) The inter se seniority of persons referred to "A MARKO COLOMBA in items (1) and (ii) above shall be in the ratio 的人都看到这个人的一个 of 1:1 that is to say that the persons in these 为经济的国际。各次人类的企业,由企业自由的国际。 categories shall be arranged by taking alternat-Total Charles - Grander ively one person each from amongst the categories Parting the reservoir of persons specified in items (i) and (ii) above The Manager Probability and respectively.

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(iv) Those appointed under clause (b) of sub-rule (1) of rule 12 shall rank inter se in the order of merit in which they are placed at the competitive examinations on the results of which they are recruited, the recruits of an earlier competitive Fr. 18 1 1 1 1 1 1 later ranked senior to examination being examination.

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(v) The interese seniority of persons referred to in items (i), (ii) and (iv) above shall be regulated according to the quotas fixed for each of the two groups, in accordance with a roster maintained by each Cadre Authority, starting with one person referred to in item (ii) above, followed by one from item (1) and 18 from item (iv) and so on." In accordance with the Third Schedule to the said rules promotion to the Grade of UDC is regulated as

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under:-

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Constitution. -- The Select List for the Upper Division Grade in each carde on its initial constitution under rule 7 shall be determined by the Department of Personnel and Administrative Reforms in the Ministry of Home Affairs.

2. Maintenance. -- (1) Subject to the provisions of Clause (2) of this regulation, additions to the Select List in any cadre after its constitution under regulation 1 shall be made in such numbers as the cadre authority may determine from time to time, keeping in view the existing and anticipated vacancies, and the proportion of 3: 1 from --

(a) Officers of the Lower Division Grade in that cadre who have rendered not less than eight years' approved service in the grade and are within the range of seniority in that grade subject to the rejection of the unfit.

Provided that where an officer of the Lower Division Grade is rejected as unfit, the reasons for such rejection shall be recorded in writing and communicated to the officer concerned; and (b) members of the Lower Division Grade selected on the results of the limited departmental competitive

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examinations held by the Staff Selection Commission for this purpose from time to time in the order of their merit.

Persons of the two categories referred to above being included in the Select List by taking alternatively three persons from category (a) and one person from category (b) above, and so om, in that order."

It is clear from the above that even though there is no element of direct recruitment in the category of UDC in the Select List the names of those who are considered for promotion on the basis of seniority subject to the rejection of unfit and those who come through limited departmental examination are arranged on the rotational principle of seniority. In the circumstances there is little reason to find fault with the application of rotational principle of seniority in the case of UDCs in the offices of Regional Commissioner of Provident Fund on the pattern obtaining for intermediate post where there is an element of direct recruitment.

10. The learned counsel appearing in OA-1699/88 brought to our notice the judgement of the Madras Bench of the Tribunal in OA-600/89 - V.Varadharajan v. Central Provident Fund Commissioner & Ors. wherein the Tribunal had dealt with the promotion of UDCs to the grade of Head Clerks where the vacancies are filled 75% on the basis of seniority and 25% on the basis of qualifying examination. Relying on the decision of the Ernakulam Bench of the Tribunal, the Madras Bench directed the respondents to refix the seniority of the applicants in the light of the judgement in OA-623/88 of the Ernakulam Bench. The direction of the Ernakulam Bench the applicants therein should be promoted with retrospective effect from

the date of occurence of the vacancies in the post of Head Clerk against the quota meant for examination passed candidates."

These two judgements run contrary to the judgement of the Chandigarh Bench of the Tribunal and the Hyderabad Bench of the Tribunal.

The next important point which was raised before us the learned counsel for the applicants in the first ំញុំស្ទីនេះ របស់បាន ស four OAs was that the contention of the R.K. Thapar and others in favour of rota quota principle as existing prior to the Supreme Court's decision really amounts to a prayer end as for review of the said decision of the Hon'ble Supreme Court's which has been held to be binding precedent by the Full Bench judgement of the Tribunal in the case of It was, therefore, submitted that Jaum yoda h.R.D. Gupta (supra). while it may be open to the applicants to make a prayer directly to the Hon'ble Supreme Court in appropriate as ve solution proceedings to reconsider its view, it was not open to the applicants to ask the Tribunal to undertake this reiview. 的复数加强的人民族的人

12. We are, however, of the view that the order of the Several Hon'ble Supreme Court in SLP(C)-7752/87 in Mohinder Kumar's (supra) case should not be anobstacle reconsidering the issues raised in the present batch of OAs in view of the judgement of the Constitution Bench of the Hon'ble Supreme Court as their Lordships have gone into the matter of inter se seniority in the <u>Direct</u> Recruit Class II Eng. Officers' Ass. v. State of ivob name Maharashtra & Ors: JT-1990 (2) SC-264 taking into consideration all the earlier decisions.

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Their Lordships in summing up the position in this regard have held that:-

> Once an incumbent is appointed to a post according to rule, his seniority has to be counted from the date of his appointment and not according to the date of his confirmation.

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The corollary of the above rule is that where the initial appointment is only ad hoc and not according to rules and made as a stop-gap arrangement, the officiation in such post cannot be taken into account for considering the seniority.

- (B) If the initial appointment is not made by following the procedure laid down by the rules but the appointee continues in the post uninterruptedly till the regularisation of his service in accordance with the rules, the period of officiating service will be counted.
- (C) When appointments are made from more than one source, it is permissible to fix the ratio for recruitment from the different sources, and if rules are framed in this regard they must ordinarily be followed strictly.
  - (D) If it becomes impossible to adhere to the existing quota rule, it should be substituted by an appropriate rule to meet the needs of the situation. In case, however, the quota rule is not followed continuously for a number of years because it was impossible to do so the inference is irresistible that the quota rule had broken down.
  - (E) Where the quota rule has broken down and the appointments are made from one source in excess of the quota, but are made after following the procedure prescribed by the rules for the appointment, the appointees should not be pushed down below the appointees from the other source inducted in the service at a later date.

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(F) Where the rules permit the authorities to relax the provisions relating to the quota, ordinarily a presumption should be raised that Call Sec 投資機能の於 一点於了 there was such relaxation when there is a deviation and applied whiteh are athrope of the from the quota rule.

The quota for recruitment from the different file select of the eye delic executive prescribed by be sources may tructions, if the rules are silent on the subject. 在政治國本中 医多节性性的性管炎

Į, prescribed by an quota rule is the (H) executive instruction, and it is not followed continuously for a number of years, the inference Set Chiandon Past Tags is that the executive instruction has ceased to lateltannogs to see this

(I) The posts held by the permanent Deputy well as the officiating Deputy Engineers as well as the officiating Deputy Engineers under the State of Maharashtra belonged e is in action of the papers of the contract is a to the single cadre of Deputy Engineers.

Pareces of the later of the later of The decision dealing with important questions endrim in the service and the contraction concerning a particular service given after careful arbanakarana adisp consideration should be respected rather than scrutinised for finding out any possible error. It

ewedshadratable at Secure 200 and the interest of Service to unsettle a settled position. (Para 47)" A. 自己"我心情也可能是我心情。"

Having heard the learned counsel of both the e et asues as a char our understanding that the promotees genated an parties it is on the basis of seniority subject to the considered unfit would be deemed to be promoted ofrejection the rules only after the Departmental to is issued according to (DPC) has recommended them for Promotion Committee Bu Subliniting Con Similarly, the examination passed candidates promotion. would become eligible for consideration for promotion to

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the grade of UDC in their own quota from the date the The recruitment from both the results are declared. the limits of the quota sources has to be within prescribed in the statutory rules unless the quota rule is not followed continuously for a number of years.

260年,白华美 The law laid down in the case of the Direct Recruit (supra) by the Hon'ble Class II Eng. Officers Asss. Supreme Court will apply with equal force wherever there is recruitment from more than one source. The phrase more than one source does not necessarily mean that one of the sources has to be by direct recruitment. It can be as in the present case promotion by seniority and promotion through the limited departmental competitive examination. restrance to see the These two modes also constitute two different sources of 各"公"是**以**上身份實施 recruitment to the grade of UDC. to cacago as

The significance of the Hon ble Supreme Court's observation in the Direct Recruit Class II's (supra) case in clause (J) above to the effect that "it is not in the interest of service to unsettle a settled position" also cannot be lost sight of.

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In view of the above discussions and the conflicting judgements of the various Benches of the Tribunal we are of the view that this matter should be referred to a larger Bench of the Tribunal to settle the issues arising from perpetual rivalary for seniority in service between We, therefore, frame the following issues the two groups. for the decision of the larger Bench:-

Whether the officers promoted on the basis of seniority subject to the rejection of unfit and those promoted on the basis of being declared departmental qualifying the successful in examination should be treated as promotees and assigned seniority in accordance with the principle of seniority on the basis length of service;



- whether the rota quota principle of seniority is appliable only in the grades where there is an element of direct recruitment;
- c) whether the judgement in Mohinder Kumar & Ors. (supra) of the Hon'ble Supreme Court shall constitute a binding precedent (as held by the Full Bench of the Tribunal in R.D. Gupta's (supra) case), in the face of the judgement of the Constitution Bench of the Hon'ble Supreme Court in the Direct Recruit Class-II-Engg. Officers's Ass. (supra); and
- d) whether it will be advisable to unsettle the seniority fixed on the basis of the rota quota principle in the two groups of recruitees to the grade of UDC at this point of time, as the same would have far-reaching unsettling effect in managing the cadre of not only of the UDCs but also the posts in the higher grades.

(I.K. RASGPTRA) 8/4/9/

(AMITAV BANERJI)

MEMBER -(A-)

CHAIRMAN

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